

2. Assam
3. Bihar
4. Karnataka
5. Kerala
6. Madhya Pradesh
7. Nagaland
8. Sikkim
9. Tamil Nadu
10. Tripura
11. Himachal Pradesh
12. Manipur
13. Meghalays
14. Uttar Pradesh
15. Arunachal Pradesh
16. Mizoram
17. Chandigarh (UT)
18. Dadra & Nagar Haveli (UT)
19. Lakshadweep (UT)

**Introduction of New Transport System
in Delhi**

1397. SHRI SURAYA NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to introduce some new transport system keeping in view the increasing population of Delhi;

(b) if so, the details thereof;

(c) whether the new system will solve the transport problem of Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). As a step towards solving the transport problems in Delhi Administration got a techno-economic feasibility study conducted by M/s RITES. The Study has recommended introduction of an Integrated Multi Modal MRTS covering a total distance of 184.5 Kms. on the North-South and East-West corridors. It consists of Underground metro of 27 Kms, 140 Kms of surface rail and a dedicated busway of 17.5 Kms. The Study has gone into the traffic projections upto the year 2001 and beyond and to meet this demand the Report recommends implementation of the first phase of 67.5 Kms to be operational by the year 2001 with a provision for expansion to carry higher loads beyond the year 2001. The total cost of the project at 1989 price level is Rs. 5378 crores (approx.)

The Report has been studied by the Delhi Administration and also by the Govt. of India. A number of discussions with the concerned agencies have been held. A project involving such a large investment requires preparation of detailed reports, analysis of the implication of the land use, Delhi Master Plan, and so on. Avenues for funding will also have to be identified before the work on the project is commenced.

[English]

Strike by Workers of Jute Mills in West Bengal

1398. SHRI DHARMANNA MONDAYYA SADUL:
SHRITARIT BARANTOPDAR:
SHRI NIRMAL KANTI
CHATTERJEE:
SHRI HANNAN MOLLAH:
SHRI GURUDAS KAMAT:

Will the PRIME MINISTER be pleased to state:

(a) whether the workers of Jute Industry including all Public Sector Jute Mills are on strike from January 28, 1992 in support of their demands;

(b) if so, details thereof and the total loss suffered by the industry during the strike period;

(c) whether any bilateral talks were held between the trade unions and the management to avert strike;

(d) if so, the details thereof;

(e) the specific demands on which both sides did not agree; and

(f) the steps taken by the Government to avert strike and also to meet the demands of the workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The workers of the Jute Industry including public sector jute mills in West Bengal have struck work from 28th January, 1992 following a call for general strike given by certain Trade Unions in support of their Charter of Demands. The main points of the Charter of Demands are (i) Hike in wages, (ii) Increase in the rate of neutralisation of Variable Dearness Allowance, (iii) Increase in HRA, Bonus, Gratuity (iv) Introduction of Medical leave, Medical Allowance, Leave Travel Allowance facilities, (v) Implementation of Jute Packaging Materials Act, (vi) Nationalisation of Jute Industry etc. It is estimate a loss of about Rs. 6 crores per day is being suffered by the jute industry on account of the strike.

(c) to (f). Several rounds of tripartite and bipartite meetings were held between the representatives of the federation of unions and the management under the auspices of the labour department of the Government of West Bengal. A bipartite agreement was

arrived at between the management and the workers of Delta Jute Mill which reopened on 12th February, 1992.

The Unions are not prepared to consider the stand of the management that wage increase should be linked to productivity.

The Government of West Bengal, the appropriate Government under the Industrial Disputes Act, 1947, has initiated action to bring about a settlement to the strike. The Central Government has also appealed to the Chief Minister of West Bengal for his intervention.

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION NO. 976 DATED 27/11/1991 REGARDING IMPROVEMENT OF JJ CLUSTERS

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): In reply to Parts (a) and (b) of the question, cited as subject, in line 7 for the words-

"EJUS Scheme"

It may be read as under:-

"EIJ Scheme".

This mistake has occurred due to typographical error. The inconvenience caused to the Sabha is regretted.

12.00 hrs.

[English]

SHRI SOMNATH CHATTERJEE (Bolgpur): Mr. Speaker, Sir, the Prime Minister